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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy of the Indian Post Office (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R. 30 (E) in Gazette of India dated the 20th January, 2006 under sub-section (4) of section 74 of the Indian Post Office Act, 1898.

**(Placed in Library. See No. LT 3697/06)**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): I beg to lay on the Table-

(1) A copy each of the following Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:-

(i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Sixth Amendment) Regulations, 2005 published in Notification No. G.S.R. 738 (E) in Gazette of India dated the 22nd December, 2005.

(ii) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Second Amendment) Regulations, 2005 published in Notification No. G.S.R. 739 (E) in Gazette of India dated the 22nd December, 2005.

(iii) The Foreign Exchange Management (Foreign Exchange Derivative Contracts) (Amendment) Regulations, 2005 published in Notification No. G.S.R. 750 (E) in Gazette of India dated the 28th December, 2005.

(iv) The Foreign Exchange Management (Deposits) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 28 (E) in Gazette of India dated the 19th January, 2006.

(v) The Foreign Exchange Management (Transfer or issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2006 published in Notification No. G.S.R. 29 (E) in Gazette of India dated the 19th January, 2006.

**(Placed in Library. See No. LT 3698/06)**

(2) A copy of the Notification No. G.S.R. 41 (E) (Hindi and English versions) published in Gazette of India dated the 28th January, 2006, containing Corrigendum to the Notification No. G.S.R. 60 (E) dated the 9th February, 2005, issued under Foreign Exchange Management Act, 1999.

**(Placed in Library. See No. LT 3699/06)**

(3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

(i) The Customs (Compounding of Offences) Rules, 2005 published in Notification No. G.S.R. 755 (E) in Gazette of India dated the 30th December, 2005, together with an explanatory memorandum.

(ii) G.S.R. 746 (E) published in Gazette of India dated the 26th December, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 89/2005-Cus., dated the 4th October, 2005.

- (iii) S.O. 1770(E) published in Gazette of India dated the 16th December, 2005, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.), dated the 3rd August, 2001.
- (iv) S.O. 1821(E) published in Gazette of India dated the 27th December, 2005, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (v) S.O. 1822(E) published in Gazette of India dated the 27th December, 2005, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (vi) S.O. 1(E) published in Gazette of India dated the 2nd January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (vii) S.O. 43(E) published in Gazette of India dated the 16th January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.
- (viii) S.O. 91(E) published in Gazette of India dated the 25th January, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of export.
- (ix) S.O. 92(E) published in Gazette of India dated the 25th January, 2006, together with an explanatory memorandum regarding revised rate of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for purpose of assessment of import.
- (x) S.O. 114 (E) published in Gazette of India dated the 31st January, 2006, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus (N.T), dated the 3rd August, 2001.

**(Placed in Library. See No. LT 3700/06)**

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2004-2005.

**(Placed in Library. See No. LT 3701/06)**

(5) A copy of the Prevention of Money-laundering (Maintenance of Records of the Nature and Value of Transactions the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) (Amendment) Rules, 2005 (Hindi and English versions) published in Notification No. G.S.R. 717 (E) in Gazette of India dated the 13th December, 2005, together with an explanatory memorandum, under section 74 of the Prevention of Money-laundering Act, 2002.

**(Placed in Library. See No. LT 3702/06)**